SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S UNIVERSAL WEATHER AND AVIATION INDIA PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	UNIVERSAL WEATHER AND AVIATION INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	09/10/2006
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U63040DL2006PTC154671
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF THE CORPORATE PERSON	**Reg. Office:** S-217, Lower Ground Floor, Panchsheel Park, South Delhi, New Delhi-110017
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	23.06.2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sachin Sapra Address: 2/11B, Basement, Jangpura Block-A, New Delhi-110014 IBBI Reg. No. IBBI/IPA-002/IP-N00005/2016-17/10005 Mobile: 9910219977 Email: sachinsapracs@yahoo.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	23.07.2025

Notice is hereby given that **M/s Universal Weather and Aviation India Private Limited** has commenced voluntary liquidation on **23rd June 2025**.

The stakeholders of M/s Universal Weather and Aviation India Private Limited are hereby called upon to submit a proof of their claims, on or before **23rd July 2025** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sachin Sapra
Liquidator of M/s Universal Weather and Aviation India Private Limited
IP Reg. No. IBBI/IPA-002/IP-N00005/2016-17/10005

Date: 26.06.2025
Place: New Delhi

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Chola — Enter a better life

Corporate Office: Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai 600032.
Branch Office: 2nd Floor, JJ Tower, 59-Rajpur Road, Adjoining Ram Tirath Aashram, Opp. Sachivalaya Main Gate, Dehradun- 248001.
Branch Office: 2nd Floor, 13- Vivekanand Marg, Awas Vikas, Rudrapur (US Nagar) Uttarakhand 263153.
Contact No: Mr. Varun Partap Vohra , Mob. No. 8477000713, 9056555002

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the **Symbolic possession** of which has been taken by the Authorized Officer of **Cholamandalam Investment And Finance Company Limited** the same shall be referred herein after as **Cholamandalam Investment And Finance Company Limited.** The Secured Assets will be sold on **"As is where is", "As is what is"**, and **"Whatever there is"** basis through E-Auction.
It is hereby informed to General public that we are going to conduct public E-Auction through website **https://chola-lap.procure247.com**

Account No. and Name of Borrower, Co- Borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the Property/Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (in Rs.)	E-Auction Date & Time, EMD Submission Last Date, Inspection Date
Loan No. **HE01RUD00000030836** Borrower & Co-Borrowers :- **1. AMIT AHUJA, 2. SHIPRA AHUJA, 3. M/S BHAVYA BOOK DEPOT** Through Its Proprietor **(AMIT AHUJA), R/O:** House No. 68, Delhi Darwaja, Shastri Nagar, Rampur City, Rampur 244901, Uttar Pradesh., **4. M/s BHAVYA BOOK DEPOT** Through Its Proprietor **(Amit Ahuja) Also At:** Zila Parisad Market, Rampur Road, Bilaspur, 244921, Uttar Pradesh.	**10-09-2024, Rs. 20,14,878 /- AS ON 06/09/2024** With Further Interest And Charges Thereon.	Property Measuring 42.67 Sq.yds. Bearing House No.71, Situated At Mohalla Shastri Nagar, Rampur Registered As Per Sale Deed Registered In Book No .01, Jild No. 3708 , Page No. 139-162 Sr. No. 8312, Dated 31/12/2008. **(SYMBOLIC POSSESSION)**	**Rs. 28,50,000/-** **Rs. 2,85,000/-** **Rs. 50,000/-**	**18-07-2025** 11:00 A.M. to 1:00 P.M. **17-07-2025** 10:00 A.M. to 5:00 P.M. **As Per Appointment**

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

1. All Interested participants / bidders are requested to visit the website **https://chola-lap.procure247.com/** & **https://www.cholamandalam.com/news/auction-notices.**
2. For details, help, procedure and online training on e-auction, prospective bidders may contact **Mr. Muhammed Rahees - 8124000030 / 6374845616,** Email id: **CholaAuctionLAP@chola.murugappa.com.** For eAuction training alone, contact **M/s. Procure247; Vasu Patel - 9510974587**
3. For further details on terms and conditions please visit **https://chola-lap.procure247.com/** & **https://cholamandalam.com/news/auction-notices** to take part in e-auction.

Authorised Officer
Date : 27-06-2025, Place: Dehradun/ US Nagar/ Rampur (UP) **M/S Cholamandalam Investment and Finance Company Limited**

"Form No. INC-26"

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the Company from one state to another

Before the Central Government Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **SPRY MARKETING INDIA PRIVATE LIMITED** having its registered office at **1/6960B, EAST ROHTASH NAGAR SHAHADRA, DELHI, 110032.**

......**Petitioner**

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **21st May, 2025** to enable the Company to change its Registered Office from the **"NCT of Delhi" to the "State of Uttar Pradesh".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/ her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address **B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within **fourteen days** of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office

1/6960B, EAST ROHTASH NAGAR SHAHADRA, DELHI, 110032.

For and on behalf of the Applicant

MADHU AGARWAL (Director) **BHAVIK AGARWAL** (Director)
Date : 27.06.2025 **Place :** Delhi

Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act
[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Registrar of Companies, Delhi & Haryana, that Labnetworx Health IT LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
2. The principal objects of the company are as follows:
To Develop and implement Artificial Intelligence applications for healthcare, a Personal Health Record for patients, a Patient Registry for various diseases, an Electronic Health Record (EHR), Cloud Based, on-premise and hybrid Health IT solutions, IT enabled healthcare services and Healthcare consulting services
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at B 704, Gitanjali Apartments, Vikas Marg Extension, Shahdara, Anand Vihar, East Delhi, Delhi, India, 110092.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7,8 Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Name(s) of Applicant
Dr. Sunil Kumar Tadepalli (Designated Partner)
Dated this 26.06.2025 **Labnetworx Health IT LLP**

ADARSH MAHILA MAHAVIDYALAYA, BHIWANI

HANSI GATE, BHIWANI, HARYANA - 127021

Government Aided Institution
Affiliated to Chaudhary Bansi Lal University, Prem Nagar, Bhiwani
Recognized by UGC u/s 2(f) and 12(B), NAAC Accredited B+
Website: https://dev.ammb.ac.in/ E-mail: recruitmentnts@ammb.ac.in

REQUIREMENT

Applications on prescribed application form (downloadable from College website) are invited to fill-up the vacant sanctioned Non-teaching posts (Grant-in-aid posts) of: Dy. Supdt. (Head Clerk) – 1 (General); Steno-Typist – 1 (General); Library Restorer – 1 (General); Tabla Player–1 (General); Library Attendant – 1 (General); Mali – 1 (General); Orderly – 1 (General); and Sweeper – 1 (General) on regular basis at Adarsh Mahila Mahavidyalaya, Bhiwani. The application addressed to Principal, Adarsh Mahila Mahavidyalaya, Bhiwani be submitted either by registered post or by hand within 21 days of publication (i.e. latest by 17/07/2025 Upto 04:00 p.m.) along with all self-attested testimonials/certificates/documents. Rules Regarding Eligibility, Qualifications, Age Relaxation etc. shall be applicable as prescribed by the D.G.H.E., Haryana/Affiliating University.

One set of application form along with all self-attested testimonials and certificates must be submitted to the Dean of Colleges, Chaudhary Bansi Lal University, Prem Nagar, Bhiwani within stipulated period.

The prescribed application form can be obtained from the office of Adarsh Mahila Mahavidyalaya, Bhiwani on a payment of Rs. 1,000/- for General category (Rs. 250/- for S.C. & B.C. Category, Physically Handicapped-Nil) in the form of Demand Draft in favour of Principal, Adarsh Mahila Mahavidyalaya, Bhiwani OR it can be downloaded from the website of the college (https://dev.ammb.ac.in/) and be submitted with a Demand Draft, as per required fee, in favour of 'The Principal, Adarsh Mahila Mahavidyalaya, Bhiwani' payable at Bhiwani. No Objection Certificate from the present employer must be attached (if applicable). Incomplete application or application received after due date and time will not be entertained. College will not be responsible for any postal delay and applications received late will be summarily rejected.

Candidate will have to undergo a written/skill test/computer typing etc. as decided by the competent authority wherever applicable (date will be informed later on). Separate application forms be submitted alongwith prescribed fee for each post(s). The applicants are required to write name of the post on the top of the envelope.

No TA/DA will be paid to the candidates for appearing in the required written/skill/computer typing test or for attending the interview.

For more details i.e., qualifications, specializations & other general instructions/guidelines, etc. kindly visit the college website https://dev.ammb.ac.in/.

Dr. Alka Mittal
Ph: 01664-242414, 9306940790 **Principal**

MUTUALFUNDS Sahi Hai

uti — UTI Mutual Fund
Haq, ek behtar zindagi ka.

Notice For Declaration Of Income Distribution Cum Capital Withdrawal

UTI Conservative Hybrid Fund (Erstwhile UTI Regular Savings Fund)

Name of the Plan	Quantum of IDCW (Gross Distributable Amt.)* %	Quantum of IDCW (Gross Distributable Amt.)* ₹ per unit	Record Date	Face Value (per unit)	NAV as on June 25, 2025 (per unit) ₹
UTI Conservative Hybrid Fund -Regular Plan - Monthly Income Distribution cum capital Withdrawal option (IDCW)	0.80%	0.0800	Tuesday July 01, 2025	₹10.00	17.6621
UTI Conservative Hybrid Fund - Direct Plan - Monthly Income Distribution cum capital Withdrawal option (IDCW)					19.8592

*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable). Income distribution will be made, net of tax deducted at source as applicable.

Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of IDCW to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of IDCW.

Mumbai
June 26, 2025 **Toll Free No.: 1800 266 1230** **www.utimf.com**

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. Phone: 022 – 66786666. UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund) E-mail: invest@uti.co.in. (CIN-L65991MH2002PLC137867).

For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified Mutual Fund Distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SCHEDULE-I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF UNIVERSAL WEATHER AND AVIATION INDIA PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	**UNIVERSAL WEATHER AND AVIATION INDIA PRIVATE LIMITED**
2.	DATE OF INCORPORATION OF CORPORATE PERSON	09.10.2006
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U63040DL2006PTC154671
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	**Reg. Office :** S-217, Lower Ground Floor, Panchsheel Park, South Delhi, New Delhi-110017
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	23.06.2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sachin Sapra Address: 2/11B, Basement, Jangpura Block-A New Delhi-110014 IBBI Reg. No. IBBI/IPA-002/IP-N00005/2016-17/10005 Mobile : 9910219977 Email: sachinsapracs@yahoo.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	23.07.2025

Notice is hereby given that **M/s Universal Weather and Aviation India Private Limited** has commenced voluntary liquidation on **23rd June 2025.**

The stakeholders of **M/s Universal Weather and Aviation India Private Limited** are hereby called upon to submit a proof of their claims, on or before **23nd July 2025** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sachin Sapra
Date : 26.06.2025 **Liquidator of Universal Weather and Aviation India Private Limited**
Place : New Delhi **IP Reg. No. IBBI/IPA-002/IP-N00005/2016-17/10005**

NAGPUR MUNICIPAL CORPORATION

OFFICE OF THE EXECUTIVE ENGINEER (PROJECT-II)

NOTICE INVITING TENDER (2nd Call)

NMC has planned the development of a Commercial Complex with Citizen Facilitation Centre Project at its Sokta Bhawan site near Agrasen Square, Central Avenue Road, Gandhibagh, Nagpur. The proposed project site is having a plot area of 3,578.47 sq. mtrs. NMC plans to implement this Project on Public Private Partnership (PPP) mode through the Design-Build-Finance- Sale and Maintain (DBFSM) model wherein the prospective developer shall undertake the Designing, Financing, Construction, Operation & Maintenance and Sales of the entire project. NMC is therefore calling for proposals from established Infrastructure Developers to be appointed as the Developer for this prestigious project. The detailed RFP Document shall be available online on the Government website: **www.mahatenders.gov.in**

Bidding Process Timelines:

Event Description : RFP Sale : 27/06/2025 till 28/07/2025 till 5 p.m., **Last Date of submission of written queries by prospective bidders :** 07/07/2025 till 3 p.m., **Pre-Bid Meeting :** 11/07/2025 at 4 p.m., **RFP Online Submission/ Hard Copy Submission Date :** 28/07/2025 till 5 p.m., **Bid Security through online mode (Refundable) :** Rs 70,00,000 (Rupees Seventy Lacs only). **RFP Document Cost through online mode (Non-Refundable) :** Rs 50,000/- (Rupees Fifty Thousand only) plus applicable GST.

NMC reserves the right to alter, modify any clause of the Bidding Documents including the Draft Development Agreement and also to annul the bidding process without assigning any reason whatsoever and without incurring any liabilities.

Advt No. 220 PR **Executive Engineer (Project-II)**
Date 26.06.2025 **Nagpur Municipal Corporation Nagpur**

VASTU HOUSING FINANCE CORPORATION LTD

VASTU HOUSING FINANCE

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.
CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in therespective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below.
The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount metioned as below and interest thereon, costs etc.

S N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Mustkim , Shahnaj, Salim LP0000000104183	10-Oct-24 Rs.1712448 as on 09-Oct-24	Freehold residential House no 173 Situated at Mohalla bai basti village abdullapur pragana tehsil and dist Meerut Uttar pradesh 250001 admeasuring 162.20 sq mtr.. North : House of Sharif, South : House of Abbas, East : property of second party, West : Rasta	Symbolic Possession Taken on 19-Jun-25
2	Prashant Malik, Mousumi Malik HL0000000073673 & LP0000000131259	24-Dec-24 Rs. 508201 & Rs.321045 as on 09-Dec-24	Residential Third Floor Flat Built On Part Of House Nagar Nigam No -67 Situated At Nand Ram Ka Chowk Govind Market Delhi Gate Mohalla Dalam Pada Meerut Uttar Pradesh 250002 Admeasuring 34 Sq Yds.. North : 16 Ft. / Open to Sky, South : 16 Ft. / Entry Satires, East : 19 Ft. / Open to Sky, West : 19 Ft. / House of Others	Physical Possession Taken on 20-Jun-25

Date : 25.06.2025 **Authorised officer**
Place : Meerut **Vastu Housing Finance Corporation Ltd**

Ind-Swift Ltd.

Regd. Off.: 781, Industrial Area, Phase-II, Chandigarh-160002.
Ph. 0172-2638781/4680800 Fax: 0172-2652242/2655406.
E-mail: companysec@indswift.com Website: www.indswiftltd.com
CIN: L24230CH1986PLC006897

STATEMENT OF AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED MARCH 31, 2025

The audited Standalone & Consolidated Financial Results of the company for the quarter and financial year ended 31st March, 2025 ('Financial Results') have been reviewed and recommended by the Audit Committee and were approved by the Board of Directors of the Company at their respective meetings held on June 25, 2025. The Financial Results along with the Auditor Reports, have been posted on the Company's website at www.indswiftltd.com and can be accessed by scanning the QR Code below.

For Ind Swift Limited
Sd/-
Date: 25.06.2025 **S.R. Mehta**
Place: Chandigarh **Chairman**

RBL BANK LIMITED

RBLBANK apno ka bank

E-AUCTION SALE NOTICE (UNDER SARFAESI ACT, 2002)

Registered Office: 1st Lane, Shahupuri, Kolhapur-416001.
Regional Office: 1st floor, Building No.1, Okhla Industrial Estate, Phase-3, New Delhi-110020.

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSET CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT") READ WITH RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")

Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower's/Guarantor's (including the Legal Heirs, in case of death of any of the Borrower/Co-borrower/Guarantor (s)) that the below described immovable properties mortgaged/charged (collectively referred as "Property") to **RBL Bank Ltd. ("Secured Creditor/Bank"),** the possession of which has been taken by the Authorised Officer of the Bank under section 14 of the SARFAESI Act read with the Rules, as detailed hereunder, will be sold on **"As is where is", "As is what is", "Whatever there is" and "Without Recourse Basis"**, for recovery of the Bank's outstanding dues plus interest as detailed hereunder under Rules 8 and 9 of the Rules by inviting bids as per below e-auction schedule:

Brief Description of Parties, Outstanding dues and Property

Name of the Borrower & Guarantor (s)	Details of Property	Amount as per Demand Notice / Date of Demand & Possession Notice under SARFAESI Act	Reserve Price / EMD / Bid Increase Amount	Date/ Time of E-Auction	Last Date for Receipt of Bids along with documents	Name of Authorised Officer/ Phone No./ Email Id
1. Mr. Sachin (Alias Sachin Sachin) S/o Jabar Singh Kutani Road Verma Chowk, Dabar Colony, Panipat, Haryana-132103. **Also At:** M/s Sachin Enterprise Rakesh Colony, Near Atta Mill Kutani Road, Ashram Road, Panipat, Haryana-132103 **2. Mr. Jabar Singh S/o Ram Charan** Kutani Road, Verma Chowk, Dabar Colony, Panipat, Haryana-132103 **3. Mrs. Mina Kumari W/o Jabar Singh** Kutani Road, Verma Chowk, Dabar Colony, Panipat, Haryana-132103	One Kitta Property At Kehwat No... Khatauni No... Khasra No. 78//24/1(1-5), 24/2 (0-12), 24/3 (4-10), 24/4 (0-19), Kitta 4 Rakba 7 Kanal 6 Marla Part of 5/438 Bhag Bakdar Rakba 1 Marla 6 Sarsai I.E. 50 Sq. Yard The Said House Which Is 12.6 Feet On The East And Street, 12.6 Feet On The West And Komal House, 36 Feet On The North And Suresh House, 36 Feet On The South And Rajesh House ,Waka Pati, Makhdum Jadgan Abadi Dabar Colony, Andar Seema Nagar Nigam, Tehsil And District Panipat. (Intakal No. 34759)	**Rs. 12,77,807.40/-** (Rupees twelve lakh seventy seven thousand eight hundred seven & paisa forty only) as on 21.01.2025 against **Demand notice dated 21.01.2025.** **Date of Physical Possession Notice: 12.06.2025**	**Reserve Price: Rs. 14,33,160/-** (Rupees fourteen lakhs thirty three thousand one hundred sixty Only) **EMD Amount: Rs. 1,43,316/-** (Rupees one lakh forty three thousand three hundred sixteen Only) **Bid Increase Amount: Rs. 50,000/-** (Rs Fifty Thousand Only)	**31.07.2025 AT 11.00 AM**	**30.07.2025 till 05:00 PM.**	Authorised Officer: **Mrs. Monica Gupta** Contact: 9910570226 Email Id: monica.Gupta@rblbank.com Manik Kapoor Contact: 9999889121 email: manik.kapoor@rblbank.com

Terms and Conditions:

(1) The E-Auction Sale will be online through e-auction portal. The interested bidders are advised to go through the detailed terms and conditions of auction available on the website of **https://www.bankeauctions.com & https://www.rblbank.com/pdf-pages/news before submitting their bids and taking part in e-auction.**
(2) It shall be the responsibility of the bidders to inspect and satisfy themselves about the Property and specification before submitting the bid.
(3) The interested bidders shall submit their details and documents through Web Portal: **https://www.bankeauctions.com** (the user ID & Password can be obtained free of cost by registering name with **https://www.bankeauctions.com**) through Login ID & Password. The amount shall be payable through NEFT/ RTGS in the following Account of **RBL BANK Ltd:- Auction Proceeds Collection GL,** Account No **2599001000139998** (IFSC Code **RATN0000100)** OR thru Demand Draft before **05:00 PM on or before 30.07.2025.**
(4) Interested bidders may avail support/ online training on E-Auction from **M/s. C1 India Pvt Ltd Contact No: 7291981124/25/26. Contact Person Mr. Bhavik Pandya Mob No. 8866682937, e-mail-Id: gujarat@c1india.com** and for any query in relation to Property, they may contact **Mrs. Monica Gupta, Authorised Officer (Mob. No. 9910570226, email: monica.Gupta@rblbank.com) and Manik Kapoor Contact: 9999889121 email: manik.kapoor@rblbank.com)**
(5) The Authorised Officer of the Bank reserves the right to accept or reject any or all bids, & / or to postpone/cancel the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final and binding.
(6) The successful bidder should bear the charges/fee payable for conveyance viz. stamp duty, registration charges etc., as per applicable law and shall also pay other known/unknown statutory/govt./labour dues/taxes dues etc. over and above the purchase consideration.
(7) The successful bidder shall deposit 25% of the bid amount after adjusting the EMD already deposited within next day of acceptance of the bid price by the Authorised Officer and the balance 75% of the bid price on or before 30th day of the sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of failure to deposit 25% of the bid amount / 75% balance amount within the prescribed period mentioned above, the entire amount deposited (including EMD) shall be forfeited by the Authorised Officer without any notice and the property shall forthwith be sold again. The Authorised Officer reserves the right to accept or reject any/or all the bids or to adjourn, postpone or cancel the auction sale without assigning any reason thereof.

STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT

The Borrower/Co-Borrower's/Guarantor's (including the Legal Heirs, in case of death of any of the Borrower/Co-borrower/Guarantor (s))are hereby notified to pay the aforementioned sum along with further interest thereon plus penal and other interest and amounts as per the Transaction Documents before the date of E-Auction failing which, the Property will be auctioned/ sold to recover the outstanding dues.

Sd/
Date : 27.06.2025 **Authorised Officer**
Place: Panipat **RBL Bank Ltd.**

AXIS BANK LTD. POSSESSION NOTICE

Retail Assets Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.
Registered Office: **"Trishul"**- 3rd Floor, Opp. Samartheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under Section 13(2) of the said Act. The borrower(s) mentioned herein-below having failed to repay the amount, notice is hereby given to the borrowers mentioned here in below in particular and to the public in general that the undersigned has taken Symbolic Possession of the property described herein-below in exercise of powers confered on him under Section 13(4) of the said Act read with the rule 8 of the Said Rules. The borrower(s) mentioned here in below in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of **AXIS BANK LTD**. for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned herein below. The Borrower(s)/Co-Borrower (s)/Mortgagor(s)/Guarantor(s) attention is invited to the provisions of sub-section(8) of Section 13 of the Act, in respect to time available to redeem the secured assets.

Name & Address of the Borrower(s)/ Guarantor(s)	Description of the Mortgaged/ charged Property(ies)	Demand Notice Date	Symbolic Possession Date	Amount Due as per Demand Notice
1. M/s Lakshya Mint Flavour **(Borrower)** Through It's Propritor Mr. Abhimanyu Kumar Agarwal, **Add.** Vivek Anand Colony, Mahatma Gandhi Road, Chandausi, Sambhal-244412, **2.** Mr. Abhimanyu Kumar Agarwal **(Co-Borrower)** S/o Sh. Arjun Kumar Agarwal , **R/o.1-** Bara Mahadev, Chandausi Sambhal-202412, **R/o.2-** Gokul Vatika, Vivekanand Colony, Munsif Marg, Chandausi, Tehsil-Chandausi, Dist.- Sambhal 244412, **3.** Mrs. Swati Agarwal **(Guarantor)** W/o Sh. Abhimanyu Agarwal, **R/o.1-** 6 Moh. Bara Mahadev, Chandausi, Sambhal-202412, **R/o.2-** Vivek Anand Colony, Mahatma Gandhi Road, Chandausi, Sambhal-244412	**1. Built-Up :** Land/property (Residential/ Commercial) admeasuring area 156.87 Sq. Mtr. situated at Vivekanand Colony, Mahatma Gandhi Road, Chandausi, Moradabad (Now District-Sambhal) in the Name of Swati Agarwal, **Boundaries:** East- Plot of Mrs Subodh Goyal, West- Plot of Mrs Umesh Nandini, North- Rasta 15 Ft, South- Rasta 12 Ft **2. Built-Up:** Land/Property (Residential/ Commercial) Admeasuring Area 240.40 Sq. Mtr. (in Two Sale Deed 120.20 Sq.mtr + 120.20 Sq. Mtr) Situated at Gokul Vatika, Vivekanand Colony, Munsif Marg, Chandausi, Tehsil-Chandausi, Dist.-Sambhal, in the name of Abhimanyu Agarwal & Swati Agarwal, **Boundaries:** East- Temple of Wnghsaiya Narayan, West-10 Ft Wide Road, North- H/o Dr. Subhash Chandra, South- H/o Ashok Kumar	**27.03.2025**	**23.06.2025**	**Rs. 4,10,02,754.41** as on **26.03.2025** + Interest & other expenses
1. M/s Aajaad Traders **(Borrower)** Through It's Propritor Mr. Khursheed Ahmad, **2.** Mr. Khursheed Ahmad **(Co-Borrower)** S/o Sh. Shamshad Ahmad, **Both R/o** Vill-Rasoolpur, Mohd Kuli Alias Buderan, Seohara, Bijnor-246746, **3.** Mrs. Gulshan Jahan **(Guarantor)** W/o Sh. Khursheed Ahmad **R/o.1-** Vill-Rasoolpur, Mohd Kuli Alias Buderan, Seohara, Bijnor-246746, **R/o.2-** Khasra No. 210, Vill.-Pitthapur, Pargana-Seohara, Tehsil-Dhampur, Dist-Bijnor-246746	**Built-Up:** Land/property (Residential/ Commercial) admeasuring area 334.4 Sq. Mtr. situated at Khasra No. 210, Vill.-Pitthapur, Pargana-Seohara, Tehsil- Dhampur, Dist.- Bijnor, in the name of Smt. Gulshan Jahan. **Boundaries:** East - Plot Unknown, West -15 Ft Wide Road, North - Plot Seller, South- Plot Imran	**15.04.2025**	**24.06.2025**	**Rs. 50,94,201.00 & Rs. 34,36,021.40** as on **09.04.2025** + Interest & other expenses

Date: 27.06.2025 Authorized Officer, Axis Bank Ltd.

3. The Letter of Offer shall be sent through electronic means to those Public Shareholder(s) who have registered their email ids with the depositories and also will be dispatched through physical mode by registered post / speed post / courier to those Public Shareholder(s) who have not registered their email ids and to those Public Shareholder(s) who hold Equity Shares in physical form. Further, on receipt of request from any Public Shareholder to receive a copy of Letter of Offer in physical form, the same shall be provided.
4. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from April 01, 2019. However, in accordance with the SEBI Master Circular No. SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023, shareholders holding securities in physical form are allowed to tender shares in an Open Offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.
5. In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Equity Shares agreed to be acquired in this Offer, the Acquirer shall accept those Equity Shares validly tendered by such Public Shareholders on a proportionate basis in consultation with the Manager to the Offer.
6. The Open Offer will be implemented by the Acquirer through stock exchange mechanism made available by MSEI in the form of separate window (**"Acquisition Window"**) as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015, SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 and SEBI circular SEBI/HO/CFD/DCRIII/CIR/P/2021/615 dated August 13, 2021.
7. The shares of the Target Company are listed only at MSEI. The Acquirer intend to use the Acquisition Window Platform of BSE Limited for the purpose of this offer and for the same BSE Limited shall be the designated stock exchange for the purpose of tendering Equity Shares in the Open Offer. Further, Separate Acquisition Window will be provided by the BSE Limited to facilitate placing of sell orders. The Selling Broker can enter orders for demat shares as well as physical shares.
8. The Acquirer have appointed Nikunj Stock Brokers Limited (**"Buying Broker"**) as the registered broker for this Offer, through whom the purchases and the settlement of the Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Name	Nikunj Stock Brokers Limited
CIN	U74899DL1994PLC060413
Address	A-92, Ground Floor, Left Portion, Kamla Nagar, New Delhi-110007
Contact Number	+91- 011- 47030017 -18/ 8700240043
E-mail Address	complianceofficer@nikunjonline.com
Contact Person	Mr. Pramod Kumar Sultania

9. Public Shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock brokers (**"Selling Broker"**) within the normal trading hours of the secondary market, during the Tendering Period.
10. Upon finalization of the entitlement, only accepted quantity of Equity Shares will be debited from the demat account of the concerned Public Shareholder.
11. The process of tendering Equity Shares by the Public Shareholders holding demat and physical Equity Shares will be separately enumerated in the Letter of Offer and would be available on the website of SEBI at www.sebi.gov.in and on website of Manager to the Offer at www.bonanzaonline.com.

IX. THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER THAT WOULD BE MAILED OR COURIERED TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY AS ON THE IDENTIFIED DATE. KINDLY READ IT CAREFULLY BEFORE TENDERING THE EQUITY SHARES IN THIS OFFER. EQUITY SHARES ONCE TENDERED IN THE OFFER CANNOT BE WITHDRAWN BY THE PUBLIC SHAREHOLDERS.

X. OTHER INFORMATION

1. The Acquirer, accepts full responsibility for the information contained in the Public Announcement and the Detailed Public Statement and for his obligation laid down in SEBI (SAST) Regulations.
2. All the information pertaining to the Target Company and/or the Sellers in the Public Announcement and the Detailed Public Statement has been obtained from publicly available sources or provided by the Target Company and/or the Sellers, as the case may be, and the accuracy thereof has not been independently verified by the Acquirer or the Manager to the Offer. The Acquirer and the Manager to the Offer do not accept any responsibility with respect to such information relating to the Target Company and/or the Sellers.
3. The Acquirer have appointed **Purva Sharegistry (India) Private Limited** (CIN No: U67120MH1993PTC074079), as the Registrar to the Offer, having their office located at Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Contact Person: Ms. Deepali Dhuri, Tel No. 91 022 49614132, Email: support@purvashare.com and Website: www.purvashare.com.
4. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirer have appointed **Bonanza Portfolio Limited** as the Manager to the Offer.
5. This Detailed Public Statement will be available and accessible on the websites of SEBI at www.sebi.gov.in, MSEI at www.msei.in and Bonanza Portfolio Limited at www.bonanzaonline.com.
6. In this DPS, all references to Rs., ₹ are references to the Indian Rupees
7. In this DPS, any discrepancy in any amounts as a result of multiplication and/or totaling is due to rounding off

ISSUED BY THE MANAGER TO THE OPEN OFFER

Bonanza

BONANZA PORTFOLIO LIMITED
CIN: U65991DL1993PLC052280
Bonanza House, Plot No. M-2, Cama Industrial Estate, Walbhat Road, behind The Hub, Goregaon (East), Mumbai - 400 063
Contact Person: Ms. Swati Agrawal/ Mr. Abhay Bansal
Tel No.: +91 22 68363773/ +91 11 40748709
Email: swati.agrawal@bonanzaonline.com/ abhay.bansal@bonanzaonline.com
SEBI Registration No.: INM000012306
Website: www.bonanzaonline.com

For and on behalf of the Acquirer,
Sd/-
Varshit Janak Shah

Place : Mumbai
Date : June 26, 2025

टाइगर लॉजिस्टिक्स (इंडिया) लिमिटेड

CIN- L74899DL2000PLC105817
पंजीकृत कार्यालय: डी–174, भूतल, ओखला औद्योगिक क्षेत्र, फेज–1 नई दिल्ली 110020
टेलीफोन नं. 011–47351111, **फैक्स:** 011–26229671
वेबसाइट: www.tigerlogistics.in, **ईमेल आईडी:** csvishal@tigerlogistics.in

बोर्ड मीटिंग की सूचना

सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएँ) विनियम, 2015 के विनियम 29 के अनुसार, यह सूचित किया जाता है कि निदेशक मंडल की बैठक 02 जुलाई 2025 को कंपनी के कॉर्पोरेट कार्यालय में निम्नलिखित कार्यसूची मदों के लिए आयोजित की जा रही है:

1. कंपनी की प्रतिभूतियों को नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड ("एनएसई") मुख्य बोर्ड पर सीधे सूचीबद्ध करने के प्रस्ताव पर विचार करना और उसे अनुमोदित करना, बशर्ते कि एनएसई के मुख्य बोर्ड पर सूचीबद्ध होने के लिए अपेक्षित मानदंड और अन्य अपेक्षित वैधानिक अनुमोदन पूरे किए जाएं।
2. कार्यसूची के अनुसार अन्य मदें।

इसके अलावा, संशोधित सेबी (अंदरूनी व्यापार का निषेध) विनियम, 2015 और नामित व्यक्तियों द्वारा व्यापार के विनियमन, निगरानी और रिपोर्टिंग के लिए कंपनी की आचार संहिता के अनुपालन में, कंपनी की प्रतिभूतियों में सौदे करने के लिए ट्रेडिंग विंडो गुरुवार, 26 जून 2025 से सभी नामित व्यक्तियों के लिए बंद कर दी गई है, और 30 जून, 2025 को समाप्त तिमाही के वित्तीय परिणामों की घोषणा के 48 घंटे (दोनों दिन सम्मिलित) या इस बोर्ड मीटिंग के परिणाम की घोषणा तक, जो भी बाद में हो, बंद रहेगी।

यह नोटिस कंपनी की वेबसाइट www.tigerlogistics.in और स्टॉक एक्सचेंज की वेबसाइट www.bseindia.com पर भी उपलब्ध है।

टाइगर लॉजिस्टिक्स (इंडिया) लिमिटेड के लिए
हस्ता/–
दिनांक: 26.06.2025 **विशाल सौरव गुप्ता**
स्थान नई दिल्ली **कंपनी सचिव एवं अनुपालन अधिकारी**

अनुसूची–I
फार्म ए

सार्वजनिक उद्घोषणा

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017 का विनियम 14)
यूनिवर्सल वेदर एंड एविएशन इंडिया प्राइवेट लिमिटेड के स्टेकहोल्डरों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	यूनिवर्सल वेदर एंड एविएशन इंडिया प्राइवेट लिमिटेड
2.	कॉर्पोरेट व्यक्ति के गठन की तिथि	09.10.2006
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति गठित/पंजीकृत है	कंपनी रजिस्ट्रार, दिल्ली
4.	कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	U63040DL2008PTC154671
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय एवं प्रधान कार्यालय (यदि कोई हो) का पता	पंजी कार्यालय: एस–217, लोअर ग्राउंड फ्लोर, पंचशील पार्क, साऊथ दिल्ली, नई दिल्ली–110017
6.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ तिथि	23.06.2025
7.	परिसमापक का नाम, पता, ई–मेल पता, टेलीफोन नम्बर एवं पंजीकरण संख्या	सचिन सप्रा पता: 2/11वीं, बेसमेंट, जंगपुरा भोगल–ए, नई दिल्ली–110014 पंजीकरण संख्या: IBBI/IPA-002/IP-N00005/2016-17/10005 मोबाईल: 8910219977 ई-मेल: sachinsapracs@yahoo.com
8.	दावे जमा करने की अंतिम तिथि	23.07.2025

एतद्द्वारा सूचित किया जाता है कि यूनिवर्सल वेदर एंड एविएशन इंडिया प्राइवेट लिमिटेड ने 23 जून, 2025 को स्वैच्छिक परिसमापन प्रारंभ किया है।

यूनिवर्सल वेदर एंड एविएशन इंडिया प्राइवेट लिमिटेड के स्टेकहोल्डरों को एतद्द्वारा मद 7 में वर्णित पते पर परिसमापक के पास 23 जुलाई, 2025 को या उससे पूर्व अपने दावों के प्रमाण जमा करने के लिए आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक पद्धति के माध्यम से अपना दावा जमा करना होगा। अन्य सभी स्टेकहोल्डर व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक पद्धति से अपने दावों के प्रमाण जमा कर सकते हैं।

दावों के झूठे या मिथ्या प्रमाण जमा करने पर दण्डित किया जायेगा।

हस्ता/–
सचिन सप्रा
तिथि: 26.06.2025 यूनिवर्सल वेदर एंड एविएशन इंडिया प्राइवेट लिमिटेड परिसमापक
स्थान: नई दिल्ली आई पी पंजी संख्या: IBBI/IPA-002/IP-N00005/2016-17/10005

NAGPUR MUNICIPAL CORPORATION
OFFICE OF THE EXECUTIVE ENGINEER (PROJECT-II)

NOTICE INVITING TENDER (2nd Call)

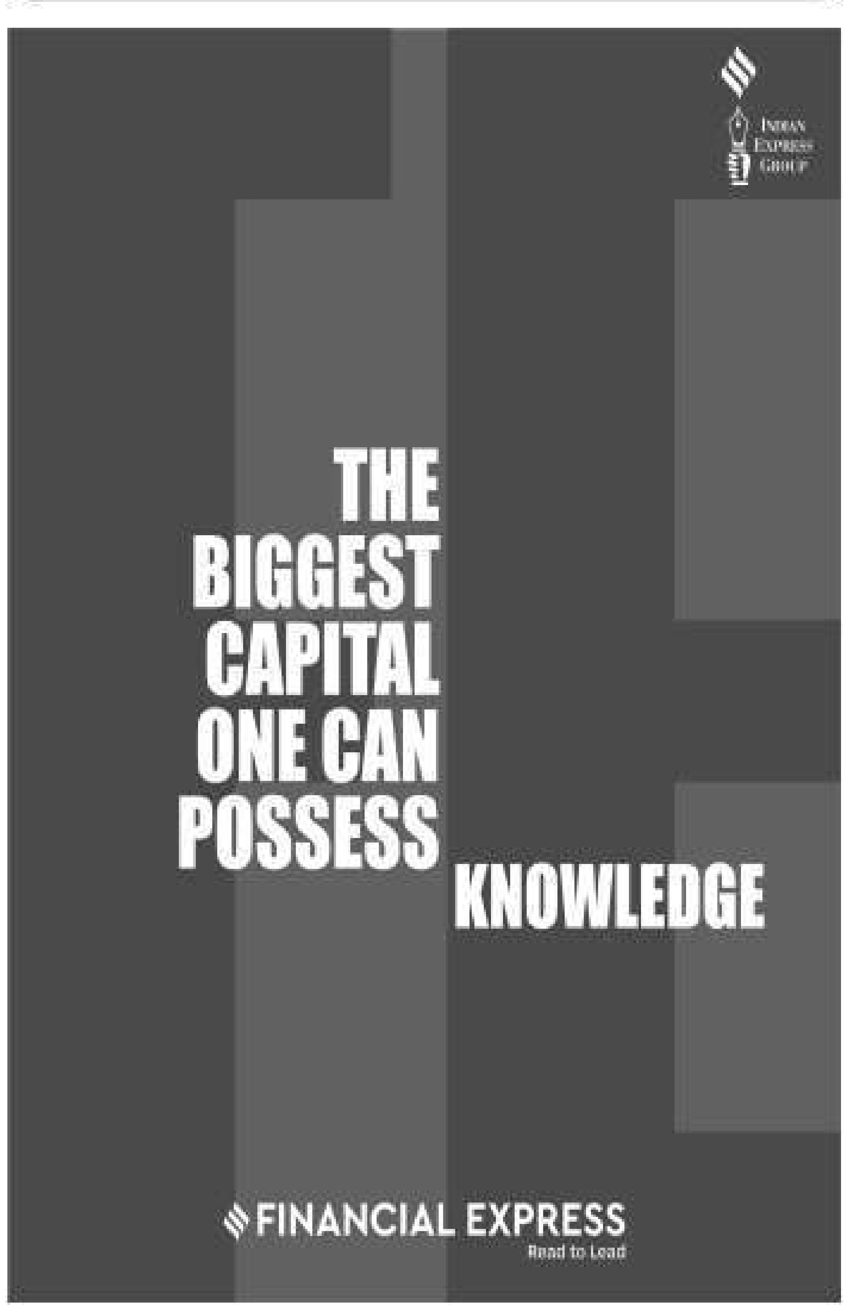
NMC has planned the development of a Commercial Complex with Citizen Facilitation Centre Project at its Sokta Bhawan site near Agrasen Square, Central Avenue Road, Gandhibagh, Nagpur. The proposed project site is having a plot area of 3,578.47 sq. mtrs. NMC plans to implement this Project on Public Private Partnership (PPP) mode through the Design-Build-Finance- Sale and Maintain (DBFSM) model wherein the prospective developer shall undertake the Designing, Financing, Construction, Operation & Maintenance and Sales of the entire project. NMC is therefore calling for proposals from established Infrastructure Developers to be appointed as the Developer for this prestigious project. The detailed RFP Document shall be available online on the Government website: **www. mahatenders.gov.in**

Bidding Process Timelines:

Event Description : RFP Sale : 27/06/2025 till 28/07/2025 till 5 p.m., **Last Date of submission of written queries by prospective bidders** : 07/07/2025 till 3 p.m., **Pre-Bid Meeting** : 11/07/2025 at 4 p.m., **RFP Online Submission/ Hard Copy Submission Date** : 28/07/2025 till 5 p.m., **Bid Security through online mode (Refundable)** : Rs 70,00,000 (Rupees Seventy Lacs only). **RFP Document Cost through online mode (Non-Refundable)** : Rs 50,000/- (Rupees Fifty Thousand only) plus applicable GST.

NMC reserves the right to alter, modify any clause of the Bidding Documents including the Draft Development Agreement and also to annul the bidding process without assigning any reason whatsoever and without incurring any liabilities.

Advt No. 220 PR **Executive Engineer (Project-II)**
Date 26.06.2025 **Nagpur Municipal Corporation Nagpur**



THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED (**"BSE"**) AND "NATIONAL STOCK EXCHANGE OF INDIA LIMITED (**"NSE"**, AND TOGETHER WITH BSE, THE **"STOCK EXCHANGES"**) IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**").

PUBLIC ANNOUNCEMENT

pine labs

PINE LABS LIMITED

(Please scan this QR Code to view the Draft Red Herring Prospectus)

Our Company was incorporated as 'Pine Labs Private Limited' at New Delhi, India as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated May 18, 1998 issued by the Registrar of Companies, Delhi and Haryana at New Delhi (**"RoC"**). Subsequently, our Company was converted to a public limited company and the name of our Company was changed to 'Pine Labs Limited' pursuant to a Board resolution dated May 9, 2025 and a Shareholders' resolution dated May 16, 2025, and a fresh certificate of incorporation dated June 6, 2025 was issued by the RoC. For details, including details in relation to the change in the registered office of our Company, see "*History and Certain Corporate Matters – Changes in our Registered Office*" on page 264 of the draft red herring prospectus dated June 25, 2025 ("**DRHP**").

Registered Office: Unit No. 408, 4th Floor, Time Tower, MG Road, DLF QE, Gurgaon - 122 002, Haryana, India
Corporate Office: Candor Techspace, 4th & 5th Floor, Tower 6, Plot No. B2, Sector 62, Noida – 201 301, Uttar Pradesh, India
Tel: +91 22 6986 3600; **Website:** www.pinelabs.com; **Contact person:** Neerav Mehta, Company Secretary and Compliance Officer; **E-mail:** cosecy@pinelabs.com
Corporate Identity Number: U67100HR1998PLC113312

OUR COMPANY DOES NOT HAVE AN IDENTIFIABLE PROMOTER

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES") OF PINE LABS LIMITED ("OUR COMPANY" OR "THE COMPANY") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING UP TO ₹ 26,000.00 MILLION BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 147,822,225 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING UP TO ₹ [●] MILLION ("OFFERED SHARES") BY THE SELLING SHAREHOLDERS AS SET OUT UNDER ANNEXURE A ON PAGE 623 of the DRHP, (COLLECTIVELY REFERRED TO AS THE "SELLING SHAREHOLDERS", AND SUCH OFFER FOR SALE OF EQUITY SHARES BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE", AND TOGETHER WITH THE FRESH ISSUE, THE "OFFER").

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT OF SPECIFIED SECURITIES AGGREGATING UP TO ₹ 5,200.00 MILLION, AS MAY BE PERMITTED UNDER APPLICABLE LAW, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS ("RHP") AND THE PROSPECTUS.

THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH, AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED IN THE DRHP) ("EMPLOYEE RESERVATION PORTION"). OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY OFFER A DISCOUNT OF UP TO [●]% OF THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"), SUBJECT TO NECESSARY APPROVALS AS MAY BE REQUIRED. THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 1 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES.THE PRICE BAND, EMPLOYEE DISCOUNT AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND WILL BE ADVERTISED IN ALL EDITIONS OF FINANCIAL EXPRESS (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF JANSATTA (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, HINDI ALSO BEING THE REGIONAL LANGUAGE OF HARYANA WHERE OUR REGISTERED OFFICE IS LOCATED), EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE AND NSE FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company in consultation with the BRLMs, may for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and intimation to Self-Certified Syndicate Banks (**"SCSBs"**), the Designated Intermediaries and the Sponsor Banks, as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in accordance with Regulation 6(2) of the SEBI ICDR Regulations wherein at least 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers (**"QIBs"**, and such portion the **"QIB Portion"**) provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (**"Anchor Investor Portion"**), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which Equity Shares will be allocated to the Anchor Investors (**"Anchor Investor Allocation Price"**), in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) (**"Net QIB Portion"**). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. If at least 75% of the Net Offer cannot be Allotted to QIBs, then the entire Bid Amount will be refunded forthwith. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders (**"NIBs"**) of which (a) one third portion shall be reserved for NIBs with application size of more than ₹ 200,000 and up to ₹ 1,000,000; and (b) two-thirds of the portion shall be reserved for NIBs with application size of more than ₹ 1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of NIBs in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price and not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders (**"RIB"**) in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees Bidding under the Employee Reservation Portion, subject to valid Bids being received from them at or above the Offer Price (net of Employee Discount, if any). All Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount (**"ASBA"**) process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders using the UPI Mechanism), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Offer through the ASBA process. For details, see "*Offer Procedure*" beginning on page 535 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 6(1) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI has been made available to the public for comments, if any, for a period of at least 21 days from the date of publication of public announcement by hosting it on the website of the Company at www.pinelabs.com, website of the SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and the websites of the BRLMs, i.e., Axis Capital Limited, Morgan Stanley India Company Private Limited, Citigroup Global Markets India Private Limited, J.P. Morgan India Private Limited and Jefferies India Private Limited at www.axiscapital.co.in, www.morganstanley.com/india, www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm, www.jpmipl.com and www.jefferies.com, respectively. Our Company hereby invites the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI, the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned below in relation to the Offer. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer at their respective addresses mentioned below on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended, nor approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the Bidders is invited to "*Risk Factors*" beginning on page 40 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the RHP has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the mainboard of BSE and NSE.

For details of the share capital, capital structure of our Company, the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, please see the section "*Capital Structure*" on page 110 of the DRHP. The liability of members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section "*History and Certain Corporate Matters*" on page 264 of the DRHP.

BOOK RUNNING LEAD MANAGERS					REGISTRAR TO THE OFFER
AXISCAPITAL	Morgan Stanley	citi	J.P.Morgan	Jefferies	KFINTECH
Axis Capital Limited 1st Floor, Axis House P.B. Marg Worli Mumbai – 400 025 Maharashtra, India **Tel:** +91 22 4325 2183 **E-mail:** pinelabs.ipo@axiscap.in **Website:** www.axiscapital.co.in **Investor Grievance ID:** complaints@axiscap.in **Contact Person:** Sagar Jatakiya **SEBI Registration Number:** INM000012029	**Morgan Stanley India Company Private Limited** Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli. Mumbai – 400 018, Maharashtra, India **Tel:** +91 22 6118 1000 **E-mail:** pinelabs_ipo@morganstanley.com **Website:** www.morganstanley.com/india **Investor Grievance ID:** investors_india@morganstanley.com **Contact Person:** Keyur Thakar / Rahil Shah **SEBI Registration Number:** INM000011203	**Citigroup Global Markets India Private Limited** First International Financial Centre (FIFC) 12th Floor, C-54 & 55, G-Block, Bandra Kurla Complex, Bandra East, Mumbai – 400 098 Maharashtra, India **Tel:** +91 22 6175 9999 **E-mail:** pinelabsipo@citi.com **Website:** www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm **Investor Grievance ID:** investors.cgmib@citi.com **Contact Person:** Anuvrat Anand **SEBI Registration Number:** INM000010718	**J.P. Morgan India Private Limited** J.P. Morgan Tower, Off C.S.T Road, Kalina, Santacruz (East), Mumbai – 400 098, Maharashtra, India **Tel:** +91 22 6157 3000 **E-mail:** PINELABS_IPO@jpmorgan.com **Website:** www.jpmipl.com **Investor Grievance ID:** investorsmb.jpmipl@jpmorgan.com **Contact Person:** Himanshi Arora / Rishank Chheda **SEBI Registration Number:** INM000002970	**Jefferies India Private Limited** Level 16, Express Towers, Nariman Point, Mumbai 400 021 Maharashtra, India **Tel:** +91 22 4356 6000 **E-mail:** pinelabs.ipo@jefferies.com **Website:** www.jefferies.com **Investor Grievance ID:** jipl.grievance@jefferies.com **Contact Person:** Suhani Bhareja **SEBI Registration Number:** INM000011443	**KFin Technologies Limited** Selenium Tower-B, Plot No. 31 and 32, Financial District Nanakramguda, Serilingampally, Hyderabad – 500 032, Telangana, India **Tel:** +91 40 6716 2222/18003094001 **E-mail:** pinelabs.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance ID:** einward.ris@kfintech.com **Contact Person:** M. Murali Krishna **SEBI Registration Number:** INR000000221

COMPANY SECRETARY AND COMPLIANCE OFFICER

Neerav Mehta, 1504, the Capital, Plot no C-70, Bandra Kurla Complex, Bandra East, Mumbai – 400 051, Maharashtra, India, Tel: +91 22 6986 3600, Email: cosecy@pinelabs.com

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **Pine Labs Limited**
on and behalf of the Board of Directors
Sd/-
Neerav Mehta
Company Secretary and Compliance Officer

Date: June 26, 2025
Place: Gurgaon, Haryana

Pine Labs Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public issuance of its Equity Shares and has filed the DRHP dated June 25, 2025 with SEBI and the Stock Exchanges. The DRHP is available on the website of the Company at www.pinelabs.com, SEBI at www.sebi.gov.in, as well as on the websites of the BRLMs, i.e., Axis Capital Limited, Morgan Stanley India Company Private Limited, Citigroup Global Markets India Private Limited, J.P. Morgan India Private Limited and Jefferies India Private Limited at www.axiscapital.co.in, www.morganstanley.com/india, www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm, www.jpmipl.com and www.jefferies.com, respectively and the websites of National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "***Risk Factors***" on page 40 of the DRHP and the details set out in the RHP, when filed. Any potential investors should not rely on the DRHP for making any investment decision.

This announcement is not an offer of securities for sale in the United States or elsewhere. This announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (**"U.S. Securities Act"**) or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws in the United States. Accordingly, the Equity Shares are being offered and sold (i) in the United States solely to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) in transactions exempt from or not subject to the registration requirements of the U.S. Securities Act and (ii) outside the United in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. There will be no public offering in the United States.

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